श्री उपसभापति : ग्राप हर बात का जवाब दगे।

This will mean a long reply. (Interruptions) Please sit down.

श्री ग्रद्धल रहमान शेख : इन्हीं ने कहा कि इंडस्टी लगाना चाहें तो बाहर के लोग लगा सकते है। सिफ बडे सरमायादार लगा सकते हैं (व्यवधान) जिन लोगों के पास नहीं है. जमीन ही नहीं ग्रौर प्रापर्टी नहीं वे लोग कैसे ले सकते हैं ग्रीर . . . इंडस्टी लगा सकते हैं ?

श्री उपसभापति : बैठिए । ग्राप को तो पोलिटिकल स्पीच देनी है। आप बार-बार उसी बात को कह रहे हैं।

श्री प्रबद्धल रहमान शेख: मेरे वारे में एक बात कही गयी।

श्री उपसभापति नही बारे में वःहा You are not the Government there.

SHRI BHAGWAT JHA AZAD: To the best of my knowledge and subject to correction, no such effort was made during that period. Now that the hon. Members are very serious and telling us so, certainly we shall look into the matter and from our side we will make all possible efforts.

SHRI MANUBHAI PATEL: Your Rehabilitation Ministry's record will have to be considered. It was your duty. It is a continuous process, whether it is this Government or that Government. Why do you reply like that? (Interruptions).

SHRI BHAGWAT JHA AZAD: What for are you shouting? did you hear? (Interruptions)

SHRI MANUBHAT PATEL: There was no Janata Government in Kashmir. The Kashmir Government was (Interruptions) If you say about Janata Party regime. Kashmir it was your Government. Why do you enter into this? We have not entered into this.

श्री तीरथ राम ग्रमला : ग्राप ने तीन साल में क्या किया ? उस वक्त वह शैड्युल्ड कास्ट नहीं थे।

श्री मञ्डूल रहमान शेख : तीन साल की बात करते हैं, आप ने तीस साल में क्या किया ? ग्रीर जनता रारकार ने तो साल में चालीस हजार छम्ब एरिया के रिपयजीज को बसाया।

MR. DEPUTY CHAIRMAN: Order please. Now we have to take up special Mentions. But there are a large number of Members who want to speak and we shall not be able to finish it. So, if you agree. we can take it up after lunch at 2 o'clock.

सदन की कार्यवाही 2 बजे तक के लिए स्थगित की जाती है।

> The House then adjourned for lunch at nine minutes past one of the clock.

The House reassembled after lunch at three minutes past two of the clock Vice-Chairman (Dr. Rafiq Zakaria) in the Chair.

REFERENCE TO THE STRIKE BY THE EMPLOYEES IN PUBLIC SECTOR UNDERTAKINGS OVER THE COUNTRY ON 11TH MARCH, 1981.

VICE-CHAIRMAN RAFIQ ZAKARIA): Special Mentions. Shri Dhabe. (Interruptions).

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Mr. Vice[Shri Shridhar Wasudeo Dhabe]

Chairman, Sir, I am thankful to you for giving me permission to raise the question about the token strike by the employees of the public sector yesterday in connection with demands of the public sector employees. This token strike was a total strike by employees of public sector undertakings like banks. LIC, ITDC and shipping. It was also spread over other public sector industries like coal, steel and engineering, and about 25 lakh employees all over India participated in it. This token strike was in support of the demands and strike of the employees in public sector undertakings which was started Hyderabad, Nasik and Bangalore. other places on 26th December 1980 demanding parity in wages and extension of the agreement made in BHEL. We all know that because of the agreement, the BHEL employees are given Rs. 91 more than the other public sector employees working at Bangalore. Their wage is Rs. 409 while the wage in BHEL is Rs. 500. We had earlier discussed this matter in a Calling Attention. It was the Government's policy to have uniformity of wages in the public sector right from 1965. In 1973, in BHEL, an agreement was made that Rs. 300 would be the minimum wage. The next year, it was extended to BEL, HAL and other undertakings. January, 1980. BHEL made an agreement fixing a minimum wage of Rs. 500 per month as stated above. It is obviously done with the consent of the Union Government because prior permission of the Bureau of Public Enterprises of the Finance Ministry is necessary. The demand of the employees who are on strike for 75 days is mainly to extend the agreement. It may not be in the letter of agreement itself as the Government stand is, but it is in the spirit of conventions established in these undertakings that the wages were paid on par with the employees all over India.

Sir, you also know that the Supreme Court has held many times that wages should have a parity and fixed

industry-cum-region basis and followed by the Government itself in formulating its policy on wages at least from 1965. The Government now wants to change it without consulting national trade union which is regrettable. The Communications Minister made a statement here that the wages will be fixed as per performance in each public undertaking and that he does not accept the principle of parity. On the other hand, the Finance Ministry has issued an ordinance deducting the wages and the dearness allowance or bonus of the LIC employees, which they got by the judgement of the Supreme Court. This is something unknown in the history of industrial relations, unilateral action without taking into consideration the opinion of the unions. And the plea of the Finance Ministry is that there should be some uniformity of wages. In respest of the public sector undertakings, a statement has been made by hon. Shri Ghani Khan Chaudhri, the Energy Minister that he wants uniformity of wages in the public sector undertakings in the power sector all over India to avoid problems of industrial unrest. Therefore, Sir, this departure is the real reason for the continuation of the strike. Then there is an adaman' attitude adopted by the Government. Sir, in this House, a statement was made, and also another one at Bangalore on the 10th February.... (Time bell rings). I am finishing, by the Communication: "Either take it or give it back; no more negotiations will be held." I think, Sir, this attitude of the Government is not helpful. That was repeated by Mr. Tiwari, the Labour Minister here.

Sir, one thing more. I would like to mention. The locomen's strike was crushed, though their demand was for fixation of proper hours of work and some other things. The strike continued, no talks were field properly; no negotiation settlement was arrived at. On the other hand, there was an all-out attack and onslaught on the working class when many were dismissed and even the retired people were called on duty.

Sir, this token strike is in support of the demands of the employees of the public sector undertakings at Bangalore. And I will quote from the Indian Express of today.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Dhabe, I am sorry, you have taken ten minutes.

SHRI SHRIDHAR WASUDEO DHABE: It was agreed to by all the parties. I have to make my submission. I will finish in two minutes. I read:

"Mr. Indrajit Gupta (AITUC), Dr. Shanti Patel (BMS). Dr. M. K. Pandhe (CITU). Mr. O. P. Agni (BMS), and Mr. D. S. Dara (INTUC) urged the government to give up its "policy of confrontation" with the workers. They said the Centre should settle the demands of the Bangalore-based employees through talks and also withdraw "draconian" measures against LIC and GIC workers."

The trade union leaders are going to meet again to further their demands. I demand that the Government should open the dialogue and start negotiations with the public sector undertakings at Bangalore and also take the help of the national trade union centres who have offered their readiness to negotiate and the matters should be settled.

Sir, even today I asked a question about loss due to strike and the Government said that they are collecting the information. Can't they figures indicating the extent to which the people sector undertakings have been put to a loss? Therefore, Sir, I also demand that they should withdraw the LIC Bill and call a conference of the trade unions to solve all Government these questions. The should give up its attitude of antiworking class and have negotiations across the table so that industrial relations are restored, peace is restored and the problems of the industrial workers including the dismissed workers, are solved peacefully.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA (West Bengal): Sir, I also rise. I am grateful to the Chairman of the House for giving me the permission.

श्री शिव चन्द्र झा (बिहार) : सर,

उपसभाध्यक्ष (डा॰ रफीक जकरीया) : कोई विषय ऐसा है जिस पर आप नहीं वीलते ।

श्री शिव चन्द्र झा : मेरा प्वाइंट स्राफ स्रार्डर है ।

उपसभाष्ट्यक्ष (डा०रफीक जकारीया) : स्रापका नाम है।

श्री शिव चन्द्र झा: जो विषय में उठाना चाहता हूं। उसका पेपर मेरे हाथ मे हैं। इस में टाइम है 10 ए० एम० जो कि मिनिमम टाइम है हैडलाइन का। क्या यह आप आपने मनके मुताबिक कर रहे हैया कैसे हो रहा है, यह मै जानना चाहता हूं।

SHRI BHUPESH GUPTA: Sir. yesterday was a red-letter day.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Dada. one minute. He has raised a point of order. मेरे पास जो इन्फरमेशन है उसके अनुसार जिस-जिस बक्त पर नाम आए थे और मेन्शन के निए लिखे गये थे उसी हिसाब से ये नाम लिए जा रहे है।

Yes, dada.

MR. BHUPESH GUPTA: It was indeed a red-letter day yesterday when more than a million, almost two million, public sector workers of our

[Shri Bhupesh Gupta]

country went on a one-day token strike to express their solidarity with the striking workers of the Bangalore based public sector unions. These Bangalore based workers have been on strike for 75 days. Such a solidarity action by the working class demonstrates the vitality of this great nation and above all of the working class of our country, the hope of our future.

Sir, it was an event by all accounts. There were no 140 special trains run, no 45,000 buses and trucks commissioned, no State machinery used and no Rs. 50 crores, Rs. 100 crores, spent to stage the demonstration that took place all over the country yesterday. Well, Sir, here was a demonstration held in every capital and in every State spontaneously by the working class the working people, men and women, the bank employees, the LIC employees, the GIC employees, the steel workers, the coal-field workers and others I cannot name, who did not demonstrate to express loyalty to anybody or to any party but demonstrated to ventilate their just and democratic grievances which sustain democracy and strengthen demo-Yesterday the strike action was not only spontaneous, as I have said, but it was organised and it took place, against the power that against the policies of the Government, defying the power of money, the power of the authorities and all other advantages that go with the employing classes and those open to the State machinery and the State power. Sir, here my friend has mentioned that the AITUC, CITU, HMS and BMS and several trade union federations of public sector employees supported by the INTUC (Dara) took organised action. Their demands are very just. Now, Sir, why do we ask the Government to react to it? Not because we are cussed.

You are driving your public sector industry into a situation, you want artificially, by your indecision, by your callousness, by your anti-working class policies, to

create a situation. where the creation of the nation will be in jeopardy, namely, the public sector. It is a possession of the nation. precious That is why we raise it, not merely because the just demands of the public sector workers must be met. The LIC Bill that has been passed in the other House must be given up. The agreement with the LIC employees must be respected. The collective principle should be bargaining honoured. The National Security Act must not be used against the working class. And above all, the demands of the Bangalore-based workers on strike must be met. Apart from that, we are also taking up the bigger issue of the interests of the public sector and the economy. (Time bell Sir, I will not take much rings)time—only one or two minutes more. Sir, that is why we have taken it up. But what is the attitude of the Government? They are absolutely silent. We are crying our lungs out. But they never say anything. My friends may interrupt. But they also. I know, have sympathy. How can I think that my friends sitting there are also unsympathetic? I have never such uncharitable ideas about them. But we have a Labour Minister. Where is he labouring? I do not know. But he has not shown up. Mr. Stephen speaks, somebody else speaks, nothing comes out of it. Here is the demonstration. Take note of it. It is an announcement by India's working class, by the public sector workers, not only on behalf of themselves but on behalf of all working people, that anti-working class policies, assaults on their living standards, no matter under what pretext they come, will be resisted by the united might of the glorious trade union movement of the country and of the working class movement. Sir, this is what should be understood by the Government. Sir. we hear so many things. Sitaram Kesriji is here. I do not like to disturb him...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): He is always there.

SHRI BHUPESH GUPTA:.... very much because it is better not to worry him with such problems. He has other problems...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Will you please wind up now?

SHRI BHUPESH GUPTA: Now it has happened. This protest action has taken place. You are right. Others have to speak.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): There are so many.

SHR BHUPESH GUPTA: how the nation demonstrates. Millions have demonstrated and others have supported it. Processions and demonstrations have taken place. The whole of India was aroused into action No charisma was Nothing was spent. It was a spontaneous action as if from the Himalayas an avalanche was coming down in protest and anger against the wrong, anti-working class policies of the Government, to vindicate the honour and dignity of the working class under attack and assault by the employers outside and by employers in the public sector, run by the Government. Sir, I demand that the present anti-working class policy of the Government, vicious, wicked, order to appease the monopoly class and the multi-nationals, be given up here and now and a new policy be adopted which will be at least somewhat sympathetic towards the working class. It is the working class which is creating wealth, not Tatas and Birlas whom you are showering with concessions, tax rebates and many other things. They do not produce wealth. Workers create wealth. I should only say it is a matter of regret why INTUC are not participating in this strike. I do not (Interruptions) know why. yes. it is INTUC (I). INTUC (I) assumed the role in some places . (Interruptions). That is 1979 R.S.—9.

why some incidents took place which should not have taken place. Reports have come. But the strike has been absolutely peaceful in the highest traditions of the Indian working class movement, the finest example of democratic mass action.

We on this side of the House congratulate the public sector workerson their brave, heroic, united action. because action we see the hope for the future, resistance to the anti-democratic, anti-people, anti-working class policy. It is our duty to voice their demands, not only voice their demands, them all help and encouragement and support on this floor. Gevernment should make a statement on this.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKAR A): There are still four Members who are to participate. May I request that they should try to be as brief as possible and not repeat arguments that have already been advanced? I am seeking the cooperation of all Members

SHRI BHUPESH GUPTA: They will have to be repeated.

SHRI AMARPROSAD CHAKRA-BORTY (West Bengal): We are all supporters. We too wish to say something in support.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Your name is not there; but I will call upon you also

Now, Mr. Shiva Chandra Jha.

श्री शिव चन्द्र झा : उपन्नाधिक जी, बंगलीर में पब्लिक सैक्टर अंडरटेकिंग की 75 दिनों से जो हड़ताल चली आ रही है, उसकी हमदर्दी में कल जो 25 लाख मजदूरों ने, लेवर इम्प्लाईज ने हड़ताल की, उसमें सारा देश आज में उसके साथ है। बैंगलार के मजदूरों की मांग बिल्कुल जावज है आपको याद होगा कि 17 या 18 फरवरी को जब पहला कालिंग-अटेन्शन नेटिस पहां

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[श्री शिव चन्द्र झा]

पर प्राया था तो उसको इनीसियेट करने वाला मैं ही था। उपसभाध्यक्ष महोदय, मैंने उस दिन कहा कि 2 करोड़ रुपये रोज का घाटा इस हड़ताल से हो रहा है। आज 75 दिनों से बंगलीर में यह हड़ताल चल रही है तो इस प्रकार से 150 करोड़ रुपये से ज्यादा का घाटा हो चका है । उनकी मांग है कि सरकार के साथ जो उनका एग्रीमेन्ट हुआ था उसको लागू किया जाय पर सर-कार इससे मुकर रही है। यह उनकी मांग है, जो कि जायज है। नतीजा यह है कि वे हडताल के रास्ते पर है और 150 करोड रूपये का घाटा इस हडताल के कारण हो चुका है लंकिन सरकार किसी भी तरह से समझौता करने को तैयार नहीं है, सरकार इसको करती नही। नतीजा यह हम्रा कि कल उनकी हमदर्दी में दूसरी सारी पब्लिक भ्रन्ड रटेंकिंग्स यनिट्स ने टोकन स्टाइक की जिसमें बैंक, एल अग्राई सीं । जी अग्राई । सीं । ग्रायल इंडस्ट्री, एच०टी०सी० शिपिंग, डाक यार्डस, स्टील, कोल नेशनल टैक्स्टाइल कारपोरे-शन श्रीर इंजीनियरिंग इंडस्ट्री नेभाग लिया। उप सभाध्यक्ष जी, श्राप जरा सोचिये कि जिस तरह से बंगलीर की हड़ताल चल रही है श्रीर यह श्रगर ग्रागे कन्टीन्य चलती रहेती इससे भारत की अर्थान्यवस्था कहां जायेगी भ्रौर यह सरकार कहां जायेगी। सरकार उनकी मांगों को न मानकर उस तुफान के साथ खिलवाड कार उपसभाध्यक्ष महादय, इनेका कहना है कि यह हड़ताल पोलिटिकल मोटिवेटेड है। मैं इतिहास की बात कहना चाहता हं कि भारत का मजदूर भ्रान्दोलन पैदायशी तौर से पोलिटिकल मोटिवेटेड रहा है, जन्म से ही भारत का मजदूर ग्रान्दोलन इस तरह से पहा है मैंने इस पर एक किताब भी लिखी है परन्तु उपसभाध्यक्ष महोदय, मैं इस समय इस ग्रालयं में न्ट मे नहीं जाना चाहता। पोलिटिकली समाज में एक नया

द्ष्टिकोण लाने के लिये उसने काम किया है ग्रौर राष्ट्रीय ग्रान्दोलन में हमारे साथ कंधे से कंधा मिलाकर उन्होंने हमारा साथ दिया। उसके बाद जितनी लड़ाइयां हुई हिन्दुस्तान के मजदूरी से कंधें से कंधा मिला कर लड़ाई की है भीर साथ दिया है तो अब उनकी रोजमर्रा ग्रौर जीवन से संबंधित मांगें जायज हैं भ्रगर सरकार उनको ठकराती है तो यह बहुत दर्दनाम बात है। श्रीमन, श्रापको याद होगा कि पंडित जवाहर लाल नेहरू ने कहा था कि यह पब्लिक सेक्टर उद्योग हमारे माडर्न टेम्प्ल है। उनकी मांगों को न मानकर सरकार सेबोटाज कर रही है भ्रौर उन माडर्न टेम्पल्ज को खत्म कर रही है। मैं चार्ज करता हूं कि यह पब्लिक सेव-टर की जो प्रोडक्शन कम हो रही है, घाटा हो रहा है इस सब के लिये यह सरकार जिम्मेदार है। इसलिए में अबभी कहना चाहता हं कि it is not too late late than never. सरकार डोयलाग शरु करे? बात चीत करें। बंगलीर के कर्मचारियों की हड़ताल को समाप्त करवाये उनकी जो मांगें हैं जो कल हड़ताल हुई उनकी मुख्य मख्य मांगें मैं कह चाहता हं।

उपतमाध्यक्ष (डा० रफीक जकारियः): वह तो धाबे जी कह चुके है।

श्री शिव चन्द्र झा: उनकी मांगे हैं:

Reinstatement of their retrenched workers, withdrawal of the LIC Bill and withdrawal of draconian measures यह उनकी मुख्य मांगे हैं। मैं उनकी सभी मांगो को दोहराना नहीं चाहता हूं। सर-कार प्रांखखाल कर फाम करे। हो शोह हवास से काम करे। ग्रीर खिलवाड़ न करे। वहां जो चिंगारी है वह देशव्यापी हो करसारे हिन्दु-स्तान में भड़कने वाली है। 1977 में जो हुआ था फिर ग्रव वह दिन भी आप फिर देखेंगे ग्रीर वह दिन ग्री जाएगा। ग्रांपकी

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मैं कह देना चाहता िसरकार से यह ह्रं। (ब्यवधान)

श्री सुन्दर सिंह भंडारी (उत्तर प्रदेश) : उपसभाध्यक्ष, महोदय बंगलीर में 25 दिसम्बर से पब्लिक सेक्टर ग्रंडरटेंकिंग्ज के वर्कर्ज की जो हड़ताल चल रही है उसी को सम-र्थन देने के लिये कल देशभर के पब्लिक सेक्टर युनिट्स में काम करने वाले मजदूरों ने एक मुकम्मल हड़ताल रखी। इस बात का संकेंत है कि बंगलीर स्थित कर्मचारियों की मांगें जायज है, श्रौर इन जांयज मार्गो के साथ हिन्दुस्तान के मजदूर वर्कर सारे सहमत है । बी०एच०ई०एल० के मजदूरों की वेंतन वृद्धि हुई तो जिनकारणों से वेतनवृद्धिकी गई वे कारण बंगलीरस्थिति दूसरे पब्लिक सेक्टर ग्रंडर-टेकिंग्ज पर भी लागु होते हैं। यह बात तो सच है कि पैरिटी नहीं हो सकती लेकिन डिसपैरिटी की भी एक सीमा होती है श्रौर यह डिसपेरिटी साफ दिखाई दे। दूसरे मज-दूरों को जो पब्किल सेक्टर में काम करते हैं उनको यह अनुभव हो कि जान-बूझ कर उनके साथ अन्याय किया जा रहा है तो उनका अपनी मांगों को लेकर खडे होना बाजिब है ग्रीर विशेष करके उस में जब कि ग्रभी तक कोई ग्रोवर-ग्राल वेजेज इनकम पालिसी नहीं बन पाई है। बहुत सालों से इस पर डिबेट चल रहा है लेकिन जबतक वह नहीं बनती तबतक इस तरह की मांगों के लिए केवल यह कह देना कि यह तम पर लागू नहीं होगा यह समाधान कारक नहीं होगा। डिसर्परिटी बढ़ेगी तो कम्पेरेविलिटी होगी सलिए सरकार को प्रयतन करना चाहिए की इतने वर्षों से जो मांग पेंडिंग पडी है स्रावर-स्राल वेज स्रोन इनकम पालिसी के संबंध में एक कनसेंसस डेवलप करके फैसला लें भीर जब तक यह फैसला नहीं होता है तव तक बंगलीर स्थित सार्वजनिक उद्योगों के ग्रन्दर काम करने वालो के लिए उनको टेबल

बैठाकर बातचीत पर बुला कर उन से एक एमीकेबल सेटलमेंट करना चाहिए इन पिछले 75 दिनों में जो प्रोसीक्यू शन हुन्ना है, जिन लोगों को दंडित किया गया है उस पर दोबारा विचार होना चाहिए । ड्रेको-नियन मेजर्ज विदड़ा करने चाहिए नहीं तो यह सांकेतिक हड़ताल कल जो हुई वह इस बात का संकेत है कि ग्रगर समाधान का रास्तान ढूंढ़ा गया ते। यह प्रश्नबहुत जटिल बन जाएगा।

श्री सदाशिव बागाईतकर (महाराष्ट्र): उपसभाध्यक्ष महोदय, जो बातें श्री घाबे जी ने श्रीर भूपेश दा ने कही हैं, उनके उपर मैं कुछ कहने नहीं जा रहा है। जी तथ्य हैं, हुकीकत है, वह सरकार के सामने बार या चुके हैं ग्रीर ग्राज उनको दोहराया गया है। मैं जिस पहलू का उल्लेख प्रभी तक नहीं किया गया है उसका उल्लेख करना चाहता हु। चह पहलू यह है कि 75 दिन से हड़ताल चल रही है उसके बारे में सरकार क्या कर रही है ? खासकर मैं पूछना चाहंगा कि श्रम मंत्री जी क्या कर रहे है ? हमको जो लग रहा है वह यह है कि 75 दिनों की मजदूरों की हड़ताल जिसका समर्थन देश भर के 25 लाख मजदूरों ने किया श्रीर भूपेश गुप्ता जी ने भी सदन के सामने यह बात रखी लेकिन क्या सरकार यह नहीं मानती है कि इस हड़ताल से निपटने के लिए कुछ कारगर कदम उठाने चाहिएं। जहां तक मेरी मालूमात है थह नहीं कि सिर्फ ट्रेड युनियन के नेताओं ने लगातार कोशिश की, यहां तक कि कर्णाटक के मुख्य मंत्री की तरफ से कोशिश हुई लेकिन इसका कोई जवाब इस सरकार ने नहीं दिया। सरकार ने दरवाजे बंद कर दिये स (मय की घंटी) बन्द इसलिए कर दिये है कि सरकार ने यह नीति ग्रस्तियार की है कि हड़ताल करने वाले मजदूरों के साथ बातचीत के द्वारा मामला सुलझाने के बजाय-धौर श्रभी श्रभी भंडारी जी ने पैरिटी की बात कही, मैं साफ

[श्रो शदादित बगाईतकर]

रता हूं कि हड़ताली मजदूरों के ने अभी ने कब से परिटों को बातें छोड़ दी हैं। मामना लटका हुन्ना है सिर्फ एक इन्की मेंट श्रीर दूसरा जो पोछे के सारा बकाया है उसके लिए लम्प सम रेमेंट का । दो ही मामले रहें हैं जिसका कोई ग्रसर चेन रिएक्शन की सरह किसी भी वेज स्ट्रवचर पर होने वाला नहीं है यह बात मुझे खेद है कि हमने प्रधान मंत्रो जो के सामने रखो फिर भी उसका ग्रसर नहीं हुम्रा ग्रीर सरकार का सारा रिस्पास क्या है? सरकार ने सिर्फ पोलिटिकल ग्रफोयर्स कमेटी में श्री सो० एम० स्टोफन साहब को ग्रह्तियार दिया कि उन्हें जो कुछ करना है वे करें श्रीर उन्होंने दया किया है ? मैं ग्रापको बताना चाहता हूं कि स्टोफन साहब ही मूल कारण हैं इस हड़ताल के, 73-74 में उनके नेतृत्व में (समय की घंटी)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Do not go into the history.

SHRI SADASHIV BAGAITKAR: I am not going. But it is a very valid and relevant point that I am making. 74 में जो एप्रोमेंट किया उसमें उन्होंने खुद परिटो का ग्रीर बी० एच० ई० एल० के साथ जोड़ने का काम किया। यह कोई नयी बात नहीं ये लोग कर रहे हैं लेकिन इसकों भी उन लोगों ने छोड़ दिया है। इस हड़ताल को बात नीत के द्वारा समाधान करने के बजाय हमको खेद है कि सरकार कुछ नहीं करती है ग्रीर सबसे ज्यादा (समय की घंटो) खेद इस बात का है कि श्रम मंत्रालय एक तमाश्रवीन बनकर रह गया है ग्रीर श्रम मंत्रों जो एक जमाने से समाजवादी रहे हैं . . .

ज्यसमाध्यक्ष (डा॰ रफोक जकारीया): आप इसको दोहरा रहे हैं, आपने शुरू में ही यह कहा था कि . . .

श्री सदाशिव बागाईतकर: मैं नहीं दोहरा रहा हूं मैं दो मिनट में खत्म कर रहा हूं। THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You have already taken five minutes.

श्री सवाशिव बाग। ईतकर: जो मामला इस पर हुआ है, हमारा कालिंग अटेंशन आप लोग एडमिट नहीं कर रहे हैं। मैं कल बताना चाहता था। 75 दिन तक जो यह हड़ताल इतनी शांतिपूर्वक चली परन्तु उस हड़ताल में कुछ ऐसा काम करने लगे जिनका उल्लेख भूपेश जी ने किया है इंटक (आई) की तरफ से कि लोग हड़ताली मजदूरों के आफिस पर कब्जा करने लगे, हमला करने लगे, खून और कत्ल की कोशिश की, यह नाजायज है और इसके लिए हम चाहते हैं कि श्रम मंत्रालय है चह कम से कम दखल दे।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Thank you.

श्री सवाशिव बाग। ईतकर : घह जमाना चला गया कि मैं जानता हूं जब गिरिसाहब ने इस्तीफ। दियाथा। वैसे कोई लोग अब नहीं रहे हैं। इस सरकार के साथ कि जो उसूलों पर चलें। आज श्रम मंत्री जी का कोई रोल नहीं है वे तमाणवीन होकर रहे गये हैं न उनकी में मीडियेट करने के लिए कोई कहता है न खुद कुछ कर सकते हैं। यह स्थिति है अगर ऐसे श्रम मंत्री होते जो उसूलों पर काम करते तो वे इस्तीफा दे देते।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); thank you.

श्री सदाशिव बाग ईतकर: मैं मांग करता हूं कि सरकार इसके बारे में निवेदन करे और मैं बताना चाहता हूं कि अगर सरकार की यहीं नीति रहेगी, मजदूरों के साथ आप इसी तरह से पेश आयों गे तो फिर यह होगा कि कल की एक दिन की हड़ताल आप लोगों के लिए वार्निंग की तरह है और फिर जब बंदरगाह डाक विभाग बन्द हो जायेगा तो आपका मुंह खुल जायगा। अगर आप इसका इंतजार करेंगे तो [श्री सदाशिव बाग।ईतकर]

यह देश हित में नहीं होगा यह मैं कहना चाहता हूं। ग्रंत में मैं यह कहूंगा कि सरकार जुरन्त बातचीत करे और चूंकि इसमें श्रम मंत्रालय ग्राज तक कुछ कर नहीं पाया है तो श्रम मंत्री जो को चाहिए कि वे पहल करें ग्रौर बातचीत के द्वारा इसका समाधान करें तथा इस बारे में मंत्री जी ग्रपना बयान दें यह हम लोगों की मांग है।

SHRI AMARPROSAD CHAKRA-BORTY: Sir it is really very painful. The Prime Minister invited us to a conference where she was present and we made a fervent appeal there to her and said: "Please take a lenient view regarding the problems of the workers." Sir, you know it better. You know that when there is agreement, non-implementation of the agreement is also a violation of the law. But why this is being done by the Government, we do not know. I was present there on behalf of TUCC and, as Mr. Bagaitkar mentioned, we made fervent appeal and we gave a memorandum. We said nothing else; we said only this: "You settle the matter with the and also reconsider the auestion regarding the service conditions the employees of the public undertakings and also the question of the reinstatement of the loco workers and also the question relating to the LIC agreement." We just wanted the Government to look into the demands of the workers and also the withdrawal of the LIC Ordinance. Sir, we gave a memorandum long and if they had acted according to that, they could have avoided this strike. Sir, I was there on behalf of the TUCC and we made a fervent appeal. But I do not know why the Government is behaving in manner. Our fervent appeal to the Government through you, Sir, is that they should consider the demands of the workers. Otherwise, Sir, I fear that the workers rights will ultimately suffer. And we are determined that we shall have to be ready to fulfil...(Time bell rings) Only with this request to you, I am supporting the rights of the workers of the public undertakings. I would make another request. As we made it in the Memorandum, the matter should be settled as soon as possible.

SHRI PATTIAM RAJAN (Kerala): Sir, I endorse the views expressed by the hon. Members who have Sir, the workers in the spoken. public sector in Bangalore been on strike for the last 75 Ever since they started the strike, the Government have been trying suppress the strike. Sir, now situation in Bangalore is so serious, because the Government is students in the field to suppress the You can see thousands posters in Bangalore. NSUA belongs to Congress (I), and they have passed a Resolution. In that Resolution they say that those workers who are antistrike should be treated as national. They have also issued and in that ultimatum ultimatum, are saying that most workers.. (Time bell rings).

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); You said that you would take only one minute.

SHRI PATTIAM RAJAN: It is an important point. Most of the workers who are striking are either Malaya-Tamilians. orThe raised by the students are that the Malayalees should quit or Tamilians should quit Bangalore. That has been issued by the Students Union from Bangalore. This is serious matter. I. would the Government to consider matter coolly and they should not put the students to suppress strike of the working class that has been going on. They should take a lesson eiher from Gujarat or Assam.

श्री पी॰ एन॰ सुकुल (उत्तर प्रदेश): उपसभाध्यक्ष जी, यह सच है कि देश ... (व्यवधान) को मजदूर चलाते हैं। हम लोग यहां बैठ पर बहस बहुत घर लेते हैं, लेकिन [श्री पी० एन० सुकुल]

देश को चलाने वाले वे मजदूर हैं, जो कारखाने में काम करते है और हमारी अर्थ-व्यवस्था को आवश्यक गति प्रदान करते हैं। जहां एक ओर मजदूरों की एकता जो कल प्रदर्शित हुई पूरे देश में, उसके लिए उन्हें बधाई दी जानी चाहिए हमारे साथियों ने दी है और मैं भी देता हूं वहीं यह भी एक बहुत ही संतोषजनक बात है कि बंगलार में कर्नाटक के हमारे चीफ मिनिस्टर श्री गुंडु राव जो ने आलरेडी वहां नैगोसिएशंस स्टार्ट कर दी हैं, श्राज बातें हो रही हैं और आणा है कि जल्दी ही वह समझौता हो जाएगा और उनकी मार्गे पूर्ण होने पर सम्भवतः उनकी हड़ताल वापिस हो जाएगी।

लेकिन यह भी सही है, महोदय, कि अगर हम प्राइसेज के ऊपर, मूल्यों पर श्रंकुश नहीं लगा सकते तो हम वेतन को भी जाम नहीं कर सकते हमारी सरकार सामाजिक, ग्राथिक क्षेत्रीय ग्रसमानतात्रों को दूर करने के लिए कटिबद्ध है। यह हमारे मैनिफेस्टों में है कि ह्रम रीजनल डिस्पैरिटोज, इकनामिक डिस्पैरि-टीज, सोशल डिस्पैरिटीज को दूर करेंगे भौर इसीलिए मैं भी भ्रयनी सरकार से यह दहवस्ति करूंगा कि अपनी पार्टी की नीति के ग्रनुसार कम से कम न्यूनतम वेतन का जहां तक सवाल ग्राता है--बंगलौर में जो मुख्य मांग है, मुद्दा है, वह यह है कि सब पब्लिक ^{्र} ग्र⁰डरटेकिंग्स में समान कार्य के लिए सभान वेतन मिलना चाहिये, या कम से कम न्युनतम बेतन समान होना चाहिए। इस मांग से पूर्णतया सहमत हूं और मैं केवल पब्लिक ग्रडन्रटेकिन्स के लिए ही नहीं, जो वाइट-कालर्ड एम्पलायीज इस देश के हैं, चाहे सैन्ट्रल गवर्नमेट या स्टेट या लोकल बाडीज के एम्पलाई हों, सब के लिए एक राष्ट्रीय नीति का निर्धारण होना चाहिए। उसी के अनुसार कम से कम आवश्यकता पर श्राधारित न्यूनतम वेतन मिलना नाहिए।

हम **ग्रा**शा है कि हमारी सरकार इस बारे में जरूर सोचेगी? सामूहिक सौदेबाजी का

अधिकार जो मजदूरों को मिला है, जो उनका जन्मजात श्रीर सर्वमान्य श्रधिकार है जिसके अनुसरण में ही कल की एक दिन की सांकेतिक हड़ताल करके उन्होंने अपनी एकता दिखाई है। उसके संदर्भ में मैं ग्रयनी सरकार से कहंगा कि अपने प्रतिनिधियों मजदूर संगठनों के प्रतिनिधियों--ग्रोर अध्वश्यकता हो तो हमारे विरोधो दल के भी प्रतिनिधियों को--बला कर, बैठा कर, बातचीत की जा सकती है हालांकि मेरा व्यक्तिगत अनुभव है कि हमारे विरोधी दलों में भी लोग कभी-कभी कैपिटलाइज करने की कोणिश करते रहे हैं। अभी हम ने देखा, गुजरात में म्रांदोलन चल एहा है यहां जाकर श्री जगजीवनराम ने---श्रापने उनका भाषण पढ़ा होगा--क्या आग लगाने वाला भाषण दे ग्राए है . . . (व्यवधान) विलकुल रेलेवेंट है महोदय . . . (व्यवधान) . . .

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I would also request you to avoid these references.

श्री पी० एन० सुकुल : मैं इसी लिए ग्रयनी सरकार से यह अनुरोध करूंगा कि इस तरह की राष्ट्रीय वेतन नीति का निर्धारण किया जाना चाहिए कि विभिन्न सरकारी प्रतिष्ठानों में समान पदों पर काम करने वाले जो लोग है उनको समान वेतन अवश्य मिलना चाहिए नहीं तो हार्ट-बर्निग होगी, इफिसियेंसी पर ग्रसर पड़ेगा, जिसका ग्रसर हमारी राष्ट्रीय ग्रर्थ-व्यवस्था पर भी पडेगा सरकार पर पडेगा ग्रौर इस वास्ते ट्रेड यूनियन के प्रधिकारों की रक्षा होनी चाहिए। मैं चाहूंगा कि ट्रेड यूनियन के अधिकारों के अनुसरण में जो हड़ताल की गई है, वही नहीं, जो ग्रन्य लोग भी करते हैं, उस सब में किसी प्रकार का उत्पीड़न नहीं होना चाहिए, दण्डित नहीं किया जाना चाहिए, कोई प्रोवोकेशन नहीं मिलना चाहिए। इसके साथ ही मैं विरोधी दलों के भाइयों से श्रपील कहंगा कि ऐसे न जुक मामले में, राष्ट्रीय हित की दृष्टि से, उनको पीलिटिकल

Public Sector undertakings

कैपोटल नहीं बनाना चाहिए . . . (व्यवधान) भौर उन मजदूरों को समझाना चाहिए कि ययासंभव नेगोसिएशन के जरिए मामले को तय करने और हड़ताल मत करो कम से कम उस समय तक के लिए जब तक हमारे देश की इकानामी ठीक से सुलझती नहीं।

Strike in the

श्री शिथ चन्द्र झा: उपसभाध्यक्ष महोदय अब आप सरकार को कहे त्रन्त बयान देने के लिए ... (व्यवधान)

VICE-CHAIRMAN THE (DR. RAFIQ ZAKARIA): Motion for election to the Advisory Council.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): The Government must come forward with a statement. It is a very important

श्री शिव चन्द्र शा . अप सरकार को कहें कि फौरा स्टेटमेंट दें इसने मुहास्थित ।

श्री नागेश्वर प्रसाद शाही : क्या सरकार को कुछ बोलना नहीं है इस के ऊपर?

SHRIDHAR WASUDEO DHABE: Let the Government make a statement.

SHRI BHUPESH GUPTA: I very glad that the hon. Member from that side spoke. We have listened to him quite patiently. There may be difference of opinion between us and we can debate that. My quarrel is not with him at all. You may have a different point of view. We have made certain submissions lating to Government policy. the Government on such a occasion in the past.... (Interruptions). think you were a Minister at time. I do not know when I will see you in the Treasury Benches. ditions don't seem to be very happy. All the same, I say that the Minister should speak something about developments of this kind. We, all of the opposition are on one side. They differ with us. May be they don't like it. We are not capitalising

We on it. and the Bharatiya Janta Party are not running the same company. They will not say we are running the same company. But I agree with them on this issue. Sir, in the public interest, we must hear the Government. Government must come and state its position in view of the very strong and protest opinion pressed in the two Houses of Parliament. Otherwise, I take it that it is a contempt of Parliament. (Interruptions). If you allow such things to go unchallenged, this parliamentary institution will have no We would not like this to happen.

THE VICE-CHAIRMAN RAFIQ ZAKARIA): May I say something before any further submissions are made? The position is that, I think, notices for Calling Attention given. (Interruptions) were also Please listen to me. But the Chairman has admitted this matter as a Special Mention. And, as you know, under Special Mention, no reply or response is called upon. Therefore, as a Presiding Officer, I am helpless in the matter. (Interruptions)

PRASAD SHRI NAGESHWAR SHAHI: Mr. Vice-Chairman, Sir...

THE VICE-CHAIRMAN RAFIQ ZAKARIA): Please sit down. If the Chairman had admitted it as a Calling Attention Motion, then the Minister was bound to come forward. But since he has admitted it, as a Special Mention, under what rule do I call upon the Minister?

PRASAD SHRI NAGESHWAR SHAHI: Sir, I am citing the rule (Interruptions)

VICE-CHAIRMAN THE RAFIQ ZAKARIA): One by please, Please Dada sit down. prepared to be guided by the House in this matter. What I said is under the rules, this is the position And that is as much binding on me as on you (Interruptions) If you want [Shri Rafiq Zakaria]

to make any further submissions in regard to what I have said, certainly I am prepared to hear. But one at a time. Yes, Mr. Shahi.

SHRI BIPINPAL DAS (Assam): Sir, on a point of order, Can the Chair address any Member of the House as 'Dada'?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I don't think there is anything wrong in it

SHRI NAGESHWAR PRASAD SHAHI: Nothing wrong in it.

SHRI N. K. P. SALVE (Maharashtra): Nothing wrong specially if he is one.

ृषि तथा ग्रामीण पुनिमाण ग्रौर सिचाई मंत्री (राव वीरेन्द्र सिह): बम्बई चाला दादा या कलकत्ते वाला दादा ?

SHRI BHUPESH GUPTA: To 'Dada' you soon add 'Didi'.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Mr. Bipinpul Das's point of order is over-ruled.

श्री नागेश्वर प्रसाद शाही: श्रापने मुझे इजाजत दे दी है। मेरी वात सुन लें। मैं कोई स्पेशल मेंशन नहीं कर रहा हूं। श्राप ने निथम मांगा है कि किस नियम के तहत श्राप करेंगे। श्रीमन्, ऐसे महत्वपूर्ण विषय पर सरकार को श्राप से श्राप स्टेटमेंट देन चाहिए था क्योंकि 25 लाख मजदूरों ने हड़ताल की थी। सरकार ने जब स्टेटमेंट नहीं दिया तो चेयर ने चूंकि श्रजेंन्ट मामला था, महत्वपूर्ण था इस लिए श्रादेश दिया कि हर एक पार्टी भा एक-एक श्रादमी इस पर बोले।

उपसभाध्यक्ष (डा॰ रफीक अक*िया*) : वह ग्रादेश मेरे पास है ।

SHRI NAGESHWAR PRASAD SHAHI: It became almost a Calling Attention.

उपसभाध्यक्ष (डा॰ रफीक जकरीया): नहीं।

श्री नागेश्वर प्रसाद श : सुन लें। स्पेशल मेंशन में यह कभी नहीं होता ...

उपसभाध्यक्षः डा० रफीक ज्ञकारियाः तो फिर चेयरमैन श्री मिनिस्टर को लिखनाः चाहिए था।

श्री नागेश्वर प्रसाद शाही: इसी लिए मैंने 'श्रालमोस्ट' वर्ड इस्तेमाल विदा। मैंने नहीं कहा कि कालिंग ग्रटेशन था। मैं वह रहा हूं कि चूकि चेयर ने श्रादेश दिया कि हरएक पार्टी से एक-एक ग्रादमी बोलेगा। It became almost a Calling Attention. श्रभी दो दिन पहले का इंस्टेस है, डिपुर्टा चेयरमें न ने स्पेशन मेंशन में बनारस की घटना के ऊपर श्रौर एक श्रीर घटना के ऊपर सरकार को डायरेक्ट किया

Only two days back, he did give a direction. And the Government carreforward with a statement. Therefore, the rule is there, the convention is there.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): All you can say is that the Deputy Chairman departed from the rule in two instances.

SHRI NAGESHWAR PRASAU SHAHI: Mr. Vice-Chairman, the convention and the precedents are as strong as the rule.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Correct, That is how departures become precedents.

SHRI NAGESHWAR PRASAD SHAHI: Therefore, you direct the Government to make a statement (Interruptions)

SHRI SUNDER SINGH BHAN-DARI: Sir, it was not a departure. Sir; ...

THE VICE-CHAIRMAN (DR RAFIQ ZAKARIA): Do you want to repeat the same thing?

श्री सुन्दर सिंह मंडारी: मेरा एक ही निवेदन है। जब स्पेशल मेंशन होता है और इंपार्टेस के आधार पर ही चेयरमन साहब ने सब पार्टी के लोगों को इस पर अपनी राय देने को कहा। यानी ईश्यू की इंपार्टेस को, और हाउस के सब दल इस में इंटरस्टेड है, इन दो बातों को स्वीकार कर लिया गया। सामान्य रूप से ऐसे स्पेशल मेंशन के संबंध में चेयर सरकार को स्टेटमेंट करने के लिये डाइरेक्ट करती रही है। मैं यही आग्रह करता हूं कि इस मामले में भी आप की तरफ से सरकार को डाइरेक्ट किया जाय।

SHRI SHRIDHAR WASUDEO DHABE: Sir, on this subject a Calling Attention was given and also request for special mentions were also given looking to the importance of the subject. But I am certain that the Calling Attention will not come up. The Chairman has directed that special mentions should be allowed and departed from the practice that all party Members should not be allowed to speak, which is very important, because the practice has been otherwise. I would like you Sir, to revise the ruling on the question...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I have not given any ruling. I said, the position is this,

SHRI SHRIDHAR WASUDEO DHABE: You were on the question of Varanasi.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I have not given any ruling.

SHRI SHRIDHAR WASUDEO DHABE: Sir, I would request you to exercise the discretion in favour of Member₃ who have raised a very important question regarding public sector undertakings.

श्री शिव चन्द्र झा: श्रप को सदन के एक सदस्य के नाते यह याद होगा कि यहां की पिरपाटी यह रही है कि स्पेशल मेशन पर डिण्टी चेयर में न ने आदेश देकर बयान दिलबाया है और फिर वहीं विषय कालिंग अटेंशन में अ.य है और सरकार ने उस पर यान दिया है। तो आप को यह चिन्ता नहीं होनी चाहिए कि कालिंग अटेंशन आने वाला है इसके मुताल्लक इसलिये अभी वययन के लिये न कहा जाय पहले भी चेयर ने अदेश दिया है। आपका पूर ताकत है कि आप सरकार को अकार दें, इस करें कि आप सरकार को अकार इस पर वयान दे।

SHRI N. K. P. SALVE: Sir, may I say one thing?

SHRI BHUPESH GUPTA: Sir, he will answer. Let me say one thing.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): For answering I will call the Minister, Yes, Mr. Salve.

SHRI N. K. P. SALVE: Sir, it has been clarified not once but several times and it has been ruled from this Chair that the Chair cannot direct, when it i_S a question of special mentions, the Minister to give an answer. It i_S the discretion of the Minister. However, in view of the fact...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): No, no. Mr. Salve, here they have quoted two precedents in this week only where on a special mention the Deputy Chairman directed the Government to make a statement.

SHRI N. K. P. SALVE: Since they say that is what the Deputy Chairman has done, therefore, I will submit it must be correct. But, Sir,...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The Secretary-General has confirmed that position.

SHRI N. K. P. SALVE: True. Sir. But times out of number this

[Shri N. K. P. Salve] question has arisen and it has been ruled from this Chair that the Chairman, under the Rules, has no power to direct. But, Sir, where such an important matter is involved...

SHRI NAGESHWAR PRASAD SHAHI: The Chairman's power is not limited. It is an unlimited power.

SHRI N. K. P. SALVE: But, Sir, when the matter is so important where the nation's interest is involved and all the sections of the House are so agitated, I submit you may consider conveying the sentiments of the House to the Treasury Benches. That is a via media.

SHRI BHUPESH GUPTA: Sir, first of all let us make our position clear. We would not like to give the impression as if we are going or heading towards a conflict with you, Sir. Far from it, Sir, if it were a Calling Attention, the question of your giving a giving, would not direction or not have arisen. As a matter of procedure we would have asked the Minister and the Minister would have replied. Because it is not a Calling Attention, this situation has arisen. Early this morning I sent it; I specially came to meet the Chairman. I said that since Calling Attention you have not accepted or would not accept today, better accept all the names—four names were there who had given the notice for it—and also allow one Member from each party, as if it was a Calling Attention, to speak on the subject, irrespective of whether he had given the notice or not. I think it was agreed. It was a good decision. Whosoever wants to speak, from this side or the other side, you allow one Member from each party at least, including the ruling party.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I have allowed.

SHRI BHUPESH GUPTA: You have. I have, therefore, no complaint. I only felt that we should hear it with as much silence and patience as

they have. Now, the question arises of direction. I for one would not ask you to give a 'direction'. That is a different language. A_S Mr. Salve has said—he is sometimes very intelligent...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Some times only?

SHRI BHUPESH GUPTA: Generally intelligent, but sometimes very intelligent. Mr. Salve, you want to be all the time very intelligent! Nobody is there in the world. Sir, he has said something; so you can work on that line. Sir, sentiments have been expressed; views have been expressed; precedents have been given. You have the discretion. You are right when you say that you have not given any ruling. You have been in the Assembly; you have been a Minister, have been in trouble also, and you have been in the Chair. So you know everything, and you are right when you say you have not given any ruling. In fact, you have given no ruling. Between the direction and absolutely supine inaction, there is something ...

SHRI N. K. P. SALVE; Via media.

SHRI BHUPESH GUPTA: Via media, he says; chartered accountant's language he has given; but that via media should not be for any incometax evasion.

You can tell the Government that in view of what has been expressed and in view of the fact that on two previous occasions, they had made a statement on a special mention, and above all, in view of the great national importance and significance of the events that have taken place—how-soever they may interpret it—it is only fit and proper that the Government, in deference to the wishes of the Opposition and in deference to Parliamentary ethics and traditions of Parliament, including that side, they

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should come and made a statement I would not ask you to go beyond that. Shri Sita Ram Kesri is sitting here like a Moni Baba. I would ask him to be a little talkative; let him talk...(Interruptions). Why should you talk for him?

THE VICE-CHAIRMAN (DR RAFIQ ZAKARIA): I am not talking for him at all.

SHRI BHUPESH GUPTA: And Mr. Salve will teach him; he will correct him.

SHRI BIPINPAL DAS: There is some defect in your specs; he is not sitting like a Moni Baba.

SHRI BHUPESH GUPTA: Certainly in other spheres of life, he is far from any Baba.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You have taken enough time now.

SHRI BHUPESH GUPTA: But here at least, he is very calm and quiet; he is there quiet as a statue. But he is the Minister for Parliamentary Affairs. He should come here and tell us what he feels; I cannot say immediately what he is going to do.

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THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I think; we are being rather unfair to the Minister of Labour, because I do not think, any intimation was given to him that a Special Mention was to be made.

SHRI BHUPESH GUPTA: Intimation goes in the case of every Special Mention. It goes in the morning. After that, it comes to us.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Special Mentions are given every day. Intimation in the routine course goes to the various Ministries concerned. But as far as this Special Mention is concerned it is different from the other Special Mentions in the sense that the Chairman directed that as far as this Special Mention is concerned, looking to its national importance, one Member from each Party may be allowed to participate. I think, if this fact had been conveyed to the hon. Minister of Labour, he might have taken a different attitude. I do not know why he is not there. But certainly, I agree with Mr. Salve, which has been endorsed by Mr. Bhupesh Gupta, that the matter being of such seriousness and urgency, and taking into consideration the sentiments which have been expressed from all sides of the House, the Government may consider what action, as far as the sentiments of this House are concerned, they may take in this regard. I would now request the Minister of State of Parliamentary Affairs to give us his reaction.

संसदीय कार्य विभाग में राज्य मंत्री (श्री सीता राम केसरी): उपसभाध्यक्ष जी, माननीय सदस्यों ने जो अपनी भावना व्यक्त की है, उस भावना का मैं भी सम्मान करता हं । विशेष चर्चा का ग्रर्थ यह नहीं होता है कि सरकार उसका नोटिस न ले। जब सदन में ग्राप सभी लोगों नें इस पर विचार व्यक्त किये हैं यह सूचित हो या सूचित न हो इस तरह की कोई बात नहीं, वह स्वतः ही सूचित हो जाता है । इसलिये वचन बद्ध हुए बगर मैं इतना जरूर कहूंगा कि-ग्रापकी भावना का सम्मान हो । वद्ध नहीं हो सकता, कमिटमेन्ट इसिलिय नहीं दे सकता हूं कि इस पर सरकार की प्रतिक्रिया क्या होगी मगर मैं म्रापर्का भावना को महसूस करता हूं_। THE VICE-CHAIRMAN (DR. RA-FIQ ZAKARIA): I think it is more than enough. He has said that he will convey it to the Minister concerned and looking to this thing, I am sure, the Minister would know what to do.

SHRI BHUPESH GUPTA: I appreciate what you have said, what Mr. Salve has said and what my friend has said. We had some other programme in mind, but we shall not do it expecting that the Minister will respect our collective wish or sentiment, call it whatever you like, of this House, which you have voiced and which he has also shared. Now, it is for the Minister of Parliamentary Affairs to expedite the implementation at least that part of the plan, namely, the presence of the Minister here as soon as possible to make a statement.

MOTION FOR ELECTION TO THE ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): Sir, I beg to move:

"That in pursuance of clause (h) of sub-section (2) of section 5 of tht Delhi Development Act, 1957 (61 of 1957) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Advisory Council of the Delhi Development Authority."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COIR BOARD

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI SITA RAM KESRI): Sir. on behalf of Shri Charanjit Chanana, I beg to move:

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Coir Industry Act, 1953 (45 of 1953), read with rule 4(1)(e) of the Coir Industry Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct. one member from among the members of the House to be a member of the Coir Board, for such period as may be specified by the Central Government."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE CARDAMOM BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): Sir, I beg to move the following motion:—

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Cardamom Act. 1965, (42 of 1965), read with rule 5(1) of the Cardamom Rules, 1966, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Cardamom Board."

The question was put and the motion was adopted.

THE BUDGET (GENERAL) 1981-82— GENERAL DISCUSSIONS—contd.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Further discussion on the General Budget, Mr. Ramakrishnan, you have got ten minutes.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Yes, Sir. Eleven minutes Mr. Vice-Chairman, Sir. I just started my speech yesterday. I will say that the Finance Minister's job is not an enviable one. He has his shares of bou-